

**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL
(SOUTH ZONE BENCH)
AT CHENNAI
ORIGINAL APPLICATION NO.183 OF 2021**

IN THE MATTER OF:
MEENAVA THANTHAI K.R.SELVARAJ KUMAR
MEENAVAR NALA SANGAM

...APPLICANT

Versus

1. STATE OF TAMIL NADU

Through the Chief Secretary,
Government of Tamil Nadu, Secretariat
Chennai 600 009 Ph.2495997 and others

INDEPENDENT REPORT FILED BY THE 5TH RESPONDENT

I, Dr.Alby John Varghese, S/o. John Varhesc, aged about 33 years, working as District Collector, Thiruvallur do hereby solemnly affirm and sincerely state as follows:

1. I am the 5th Respondent herein and as such I am well acquainted with the facts and circumstances of the case from the records available with this office. I am filing this status report pursuant to this Hon'ble Tribunal direction dated 27.01.2022.
2. The Hon'ble National Green Tribunal in its orders dated 22.01.2022 has directed that,

“ 10. The report said to have been filed by the District Collector, Tiruvallur could not be said to be in tune with the directions issued by this Tribunal by order dated:14.12.2021 and also by order dated 05.01.2022.

11. The Joint Committee as well as the District Colector, Tiruvallur, CMDA, TNPCB and Water Resources Department are directed to file the reports as directed by the Tribunal as per order dated14.12.2021 and subsequent order dated 05.01.2022”

3. It is submitted that, in order to comply an interim order of Hon'ble National Green Tribunal dated: 14.12.2021 and 05.01.2022 made in O.A.No.183/2021, the joint committee report and the remarks of the Member Secretary, CMDA, Chennai has been carefully perused and submit my report as follows:

4. It is submitted that the Member Secretary, CMDA, Chennai has reported that as completion certificate issued by the CMDA in the letter No.CMDA/CC/NHRB/C/229/2021, dated:20.10.2021, the buffer zone of 15m is provided as per the approved plan.
5. It is submitted that the Member Secretary, CMDA, Chennai has further reported that as per approved plan and the reports of joint committee , it was found that no structure in the buffer zone of 15m from the Cooum River.
6. It is submitted that the joint committee constituted by the Hon'ble Tribunal has confirmed that the unit has encroached an area of 118 square feet, boundary with 30 square feet on the southern side of Cooum river and 88 square feet on the south eastern side of the Cooum river in Noombal village. On the allegation raised by the petitioner and the inspection made by the joint committee members, the 6th Respondent himself removed the encroachment on 9.12.2021 and 09.01.2022 and constructed the new boundary wall in their patta land premises.

Therefore, I pray that the Hon'ble National Green Tribunal, Southern Zone, Chennai may be pleased to accept my action taken report and thus render justice.

Solemnly affirmed at Chennai
this the 22nd day of February, 2022
and signed his name in my presence

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District Collector
Thiruvallur.
BEFORE ME


22.2.22